

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.197 of 1995

Tuesday this the 14th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Joseph Antony,
residing at Kizhakkepathil,
Nadubhagam, Chembakkulam PO,
Alleppey (Casual Labourer,
Chembakkulam Telephone Exchange,
Chembakkulam PO).

.... Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Sub Divisional Officer,
Telegraphs, Alleppey.

2. The Chief General Manager,
Telecom, Kerala Circle,
Trivandrum.

... Respondents

(By Advocate Mr. MHJ David J, ACGSC)

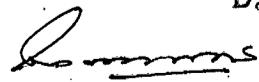
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to be enlisted as a casual labourer. Eligibility can be ascertained only by a fact adjudication. Applicant submits that the department will have some records relating to his past engagement, though he himself does not have. We find that applicant has made A3 representation claiming the same relief. Second respondent will examine the records available with him and make an adjudication within three months from today. We trust that the second respondent will make a fair and honest adjudication and pass a speaking order.

2. With the aforesaid direction, we dispose of the application. No costs.

Dated the 14th day of March, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

Annexure A-3:- True copy of the representation
dated nil submitted by applicant
to the 2nd respondent.